

(b) of Section 4 of the Coffee Act, 1942 read with rule 4(1) of the Coffee Rules, 1955, the Members of this House do proceed to elect, in such manner as the Speaker may direct, two Members from among themselves to serve as Members of the Coffee Board subject to the other provisions of the said Act and the Rules made thereunder."

The motion was adopted.

(iii) Marine Products Export Development Authority

THE MINISTER OF COMMERCE AND TOURISM (SHRI ARUN KUMAR NEHRU):
Sir, I beg to move:

"That in pursuance of sub-section (3) (c) of Section 4 of the Marine Products Export Development Authority Act, 1972, the Members of this House do proceed to elect, in such manner as the Speaker may direct, two Members from among themselves to serve as Members of the marine Products Export Development Authority, subject to the other provisions of the said Act."

MR. SPEAKER: The question is:

"That in pursuance of sub-section (3) (c) of Section 4 of the Marine Products Export Development Authority Act, 1972, the Members of this House do proceed to elect, in such manner as the Speaker may direct, two Members from among themselves to serve as Members of the Marine Products Export Development Authority, subject to the other provisions of the said Act."

The motion was adopted.

(iv) Rubber Board

THE MINISTER OF COMMERCE AND TOURISM (SHRI ARUN KUMAR NEHRU):
Sir, I beg to move:

"That in pursuance of sub-section (3) (e) of Section 4 of the Rubber Act, 1947 read with rule (4) (1) of the Rubber Rules, 1955, the members of this House do proceed to elect, in such manner as the Speaker may direct, two Members from among themselves to serve as members of the Rubber Board, subject to the other provisions of the said Act and the Rules made thereunder."

MR. SPEAKER: The question is:

"That in pursuance of sub-section (3) (e) of Section 4 of the Rubber Act, 1947 read with rule (4) (1) of the Rubber Rules, 1955, the Members of this House do proceed to elect, in such manner as the Speaker may direct, two Members from among themselves to serve as Members of the Rubber Board, subject to the other provisions of the said Act and the Rules made thereunder."

The motion was adopted.

(v) Spices Board

THE MINISTER OF COMMERCE AND TOURISM (SHRI ARUN KUMAR NEHRU):
Sir, I beg to move:

"That in pursuance of sub-section (3) (b) of Section 3 of the Spices Board Act, 1986, read with rule 4 of Spices Board Rules 1987, the Members of this House do proceed to elect, in such manner as the Speaker may direct, two Members from among themselves to serve as Members of the Spices Board, subject to the other provisions of the said Act and the Rules made thereunder."

MR. SPEAKER: The question is:

"That in pursuance of sub-section (3) (b) of Section 3 of the Spices Board

Act, 1986 read with rule 4 of Spices Board Rules 1987, the Members of this House do proceed to elect, in such manner as the Speaker may direct, two Members from among themselves to serve as members of the Spices Board, subject to the other provisions of the said Act and the Rules made thereunder."

The motion was adopted.

(vi) Tea Board

THE MINISTER OF COMMERCE AND TOURISM (SHRI ARUN KUMAR NEHRU): Sir, I beg to move

"That in pursuance of sub-section (3) (f) of Section 4 of the Tea Act, 1953, read with rule 4(1) (b) of the Tea Rules, 1954, the Members of this House do proceed to elect, in such manner as the Speaker may direct, two Members from among themselves to serve as Members of the Tea Board, subject to the other provisions of the said Act and the Rules made thereunder."

MR. SPEAKER: The question is:

"That in pursuance of sub-section (3) (f) of Section 4 of the Tea Act, 1953, read with rule 4(1) (b) of the Tea Rules, 1954, the Members of this House do proceed to elect, in such manner as the Speaker may direct, two Members from among themselves to serve as Members of the Tea Board, subject to the other provisions of the said Act and the Rules made thereunder."

The motion was adopted.

(vii) Tobacco Board

THE MINISTER OF COMMERCE AND TOURISM (SHRI ARUN KUMAR NEHRU): Sir, I beg to move:

"That in pursuance of sub-section (4) (b) of Section 4 of the Tobacco Board Act, 1975, read with rules 3 and 4 of the Tobacco Board Rules, 1976, the Members of this House do proceed to elect, in such manner as the Speaker may direct, two Members from among themselves to serve as Members of the Tobacco Board, subject to the other provisions of the said Act and the Rules made thereunder."

12.23 hrs.

[DR. THAMBI DURAI *in the Chair*]

MR. CHAIRMAN: Motion Moved:

"That in pursuance of sub-section (4) (b) of Section 4 of the Tobacco Board Act, 1975, read with rules 3 and 4 of the Tobacco Board Rules, 1976, the Members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as Members of the Tobacco Board, subject to the other provisions of the said Act and the Rules made thereunder."

MR. CHAIRMAN: Prof. Ranga, do you want to say anything. This is a formal motion.

PROF. N.G. RANGA (Guntur): Sir, it is not so. Just because it has been treated as a formal matter it does not mean that we give up our right to say whatever we wish to advance in regard to this particular Motion. So far as this Tobacco Board is concerned, it has been brought into existence in order to protect the Tobacco growers. But then so many things have had to be done for their protection. I wish to mention only one thing just at present. I think my hon. friend is in charge of the STC—the State Trading Corporation also. It is also expected to come into the market in order to ensure that reasonable prices come to be paid to the tobacco growers in the open market. I have already written to the hon. Minister giving some